

**Central Administrative Tribunal
Principal Bench, New Delhi**

**RA No.149/2017 in
OA No. 2325/2015
MA No. 2406/2017**

New Delhi this the 14th day of September, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Delhi Transport Corporation,
IP Estate, New Delhi-110002
(through Chairman-cum-Managing Director) - Review Applicant
(By Advocates: Ms. Arati Mahajan Shedha and Ms. Swati)

Versus

Him Raj Singh, Driver B.No.24787, DGD,
S/o Rakam Singh,
r/o Village Khairpur, PO Saidpur,
District: Bulandshahar, UP - Respondent

(By Advocate: Ms. Sonika Mittal for Mr. Anil Mittal)

ORDER (Oral)

Ms. Nita Chowdhury, Member (A):

MA No. 2406/2017

This MA seeking condonation of delay is allowed for the reasons recorded therein.

2. When this RA is taken up for hearing, quite fairly, learned counsel for the review applicant is able to show that this matter has already been decided by the Hon'ble Supreme Court and that they have taken action as per the directions of the Hon'ble Supreme Court. Therefore, nothing remains in this RA and the same is hereby disposed of.

**(S.N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

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